

To  
The Registrar,  
Hon'ble National Green Tribunal,  
Western Zone Pune.

**Subject:-** Compliance of report in Application No. 06/2025 WZ Original  
Application No. 174/2024 WZ

**DR. Kalyani Mandke**

**Vs**

**State of Maharashtra and ORS.**

Respected Sir,

With respect to the above subject and in compliance with the order passed by this Hon'ble National Green Tribunal on dated 25/08/2025 the following remedial actions have been taken by the police Authority:-

- 1) It is submitted that as per the directions of this Hon'ble Tribunal, total 302 DJ systems noise level were checked through sound level meter reading machine at various Mandals wherein violation found at all places. Accordingly Deputy Commissioner of Police Zone issued notices under section 38 of the Maharashtra Police Act, 1951 to Mandals and Mandals president who violated permissible noise levels by using DJ systems during Ganesh festival 2025. Total 302 Number of proposals regarding noise pollution was forwarded by various Police Stations to their respective Deputy Commissioner of Police Zone office. Accordingly total 302 show-cause notices were issued under section 38 of Maharashtra Police Act by respective concerned Dy. Commissioner of Police to the Mandals and their president and called their explanations. **(Annexure-1)**
- 2) It is submitted that, the concerned president of respective Mandals stated in their written reply that , such a violations of noise pollution laws will not occur in future, and requested that they may be pardoned for the first time

offence. Hence no any further legal action was taken against the Mandals. In view of the directions issued by the Hon'ble High Court, even after first warning the concerned violators repeat the same act, then only the FIR will registered against them u/s 136 of Maharashtra Police Act.

- 3) It is submitted that, in compliance with the order of Hon'ble Tribunal the Dy. Commissioner of Police (Special Branch) submitted a letter dated 24/11/2025 to MPCB thereby communicated that 302 notices were issued to the violators. **(Annexure-2)**
- 4) It is submitted that, total 3458 phone calls relating noise pollution during Ganpati festival were received on Helpline number 112 and additional 150 complaints were received through SMS on Mobile Number 8975283100 given by Police Control room. Upon receiving the phone calls and SMS, the concerned police stations were attended those calls. **(Annexure-3)**
- 5) It is submitted that, time to time immediate action was taken by the police authorities and concerned police stations during the Ganpati Festival, 2025.

In future also appropriate action will be taken against the violators.

Hence considering the above, appropriate order may be passed.

Pune -

Date - 26.11.2025



(Dr. Sandeep Bhajibhakre)

Deputy Commissioner of Police

Special branch, Pune City

	Dy. Commissioner Of Police, Zone - 01, Pune City Faraskhana Building Third Floor, 146, Budhvar Peth, Near Shrimant Dagduseeth Halwai Ganpati Mandir, Pune Email id - dcpzone1.pune@nic.in	
O.W.NO.- /2025/ DCP/ Zone-01/ noise pollution, Pune City		Date - 25/ 11/2025

To,  
The Commissioner of Police,  
Pune city

**Sub - Regarding noise pollution cases in Zone 1 Pune city.**  
**Ref - DGP/24/34/354/2025 Date 21/07/2025**

Respected Sir,

With reference to above mentioned subject, Total 69 cases of noise pollution were reported during Ganesh Festival in Zone 1 Pune city .

A copy of the said reports were sent by the concern police station to the Maharashtra State Noise Pollution Control Board Pune.

Show Cause Notices under Section 38 of the Maharashtra Police Act were served to the presidents of the concerned 69 mandals responsible for the said noise pollution. Till date out of 69 mandals 00 mandals submitted their written reply to this office, stating that such violations of the Noise Pollution Laws will not occur in the future by them and have requested that they may be pardoned for the first-time offence.

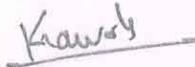
In this regard, detailed information is furnished as below:

Sr.No	Police Station	Total Number of Notices under Section 38 of the Maharashtra Police Act served	Total Number of written replies received from mandals
1.	Khadak	67	00
2.	Shivajinagar	02	00
Total		69	00

As per the Hon'ble Director General of Police circular ( standard operating procedure ) for taking action after violation of the Noise Pollution laws, we are taking further legal action in above mentioned cases.

Submitted for your kind persual.

Yours Sincerely,



( **Krushikesh Rawale** ) I.P.S.  
Dy. Commissioner of police,  
Zone -1, Pune City.

# 1083



Dy. Commissioner of Police, Zone -2, Pune city  
Dr Koyaji Road, Lashkar Police Station Building First Floor,  
Pune camp, Pune - 411001  
Phone No 020--26334249  
Email – dcpzone2.pune@nic.in



OW No. DCP/Zone-2/ 9406 /Pune/2025

Dated :- 25 /11/2025

To,

The Commissioner of Police,  
Pune city

**Subject** - Regarding noise pollution cases in Zone 2

**Reference** - DGP/24/34/354/2025 Date 21/07/2025

Respected Sir,

With reference to above mentioned subject, total 48 cases of noise pollution were reported during Ganesh Festival, in Zone 2

A copy of the said reports were sent by the concern police station to the Maharashtra State Noise Pollution Control Board une.

Show Cause Notices under Section 38 of the Maharashtra Police Act were served to the presidents of the concerned 48 mandals responsible for the said noise pollution. Till date out of 48 mandals 21 mandals submitted their written reply to this office, stating that such violations of the Noise Pollution Laws will not occur in the future by them and have requested that they may be pardoned for the first-time offence.

In this regard, detailed information is furnished as below:

Sr No	Police Station	Total Number of Notices under Section 38 of the Maharashtra Police Act served	Total Number of written replies received from mandals
1)	Lashkar	11	1
2)	Bandgarden	1	1
3)	Sahkarnagar	5	0
4)	Bharati Vidyapith	10	1
	<b>Zone-II Total</b>	<b>27</b>	<b>3</b>

As per the Hon'ble Director General of Police circular (standard operating procedure) for taking action after violation of the Noise Pollution laws, we are taking further legal action in above mentioned cases.

submitted for your kind persual .

(Milind Mohite)  
Dy. Commissioner of Police,  
Zone II, Pune City.

1084



Deputy Commissioner of Police, Zone 3 office, Pune City  
warje karvenager zone office, Near Swapshilp Building,  
Kothrud Pune 38



o.w/Dcp Zone-3/1553/2025

Date 25/11/2025

To,  
The Commissioner of Police,  
Pune City

Subject: Noise pollution cases in Zone 3  
Reference: DGP/24/34/354/2025 dated 21/07/2025

Respected Sir,

With reference to above mentioned subject, total of **108 cases of noise pollution** were reported during the Ganesh Festival in Zone 3. A Copies of these reports were sent by the concerned police stations On this Office

Show-cause notices under **Section 38 of the Maharashtra Police Act** were given to the presidents of the 108 mandals responsible for these noise pollution violations. Out of the 108 mandals, **14 mandals have submitted written replies** stating that such violations will not be repeated in the future and requesting pardon as first-time offenders.

The detailed information is given below :

Sr. No.	Police Station	Notices Served (Section 38)	Written Replies Received
1	KOTHRUD	41	00
2	UTTAMNAGER	07	00
3	PARVATI	23	10
4	SINIGAD ROAD	17	04
5	NANDED CITY	20	00
Total		108	14

As per the Hon'ble Director General of Police's circular (standard operating procedure) regarding action to be taken after violations of noise pollution laws, we are taking further legal action in these cases.

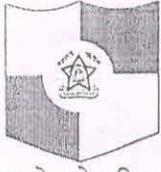
Submitted for your kind perusal.

Yours sincerely,

( Sambhji Kadam )

Deputy Commissioner of Police,  
Zone 3, Pune City

# 1085



पुणे पोलीस

Tel.No.  
20-26684001



सत्यमेव जयते

Government of Maharashtra, Police Department

Deputy Commissioner of Police, Zone 4, Pune city

First Floor, Chandannagar Police Station, Somnath Nagar Road Pune-14



E-Mail-

depzone4.pune@nic.in

O.W No. DCP/Zone-4/SB/Noise Pollution/ 11870 /2025

Dt 25/11/2025

To.

The Commissioner of Police,  
Pune city

**Sub** - Regarding noise pollution cases in Zone 4

**Ref** - DGP/24/34/354/2025 Date 21/07/2025

Respected Sir,

With reference to above mentioned subject, total 54 cases of noise pollution were reported during Ganesh Festival in Zone 4.

A copy of the said reports were sent by the concern police station to the Maharashtra State Noise Pollution Control Board Pune.

Show Cause Notices under Section 38 of the Maharashtra Police Act were served to the presidents of the concerned 54 mandals responsible for the said noise pollution. Till date out of 54 mandals 22 mandals submitted their written reply to this office, stating that such violations of the Noise Pollution Laws will not occur in the future by them and have requested that they may be pardoned for the first-time offence.

**In this regard, detailed information is furnished as below:**

Sr.No.	Police Station	Total Number of Notices under Section 38 of the Maharashtra Police Act served	Total Number of replies from written received mandals
1.	Chaturshrunji	6	5
2.	Khadki	7	2
3.	Vishrantwadi	11	3
4.	Yerwada	6	3
5.	Vimantal	4	2
6.	Chandannagar	8	2
7.	Kharadi	3	0
8.	Wagholi	5	1
9.	Lonikand	4	4
	Total	54	22

1086

	Dy. Commissioner Of Police, Zone-05, Pune City. Savitribai Shivarkar. Bahuuddeshiya Hall, Shivarkar Road, Wanavadi, Pune 411040 Phone No. 020-26861214 email <a href="mailto:ID-dcpzone5.pu-mh@gov.in">ID-dcpzone5.pu-mh@gov.in</a>	
O.W.NO./ DCP/ Zone-05/ noise pollution /2025, Pune City / 11358		Date - 24/11/2025

To,

The Commissioner of Police,  
Pune city.

Sub - Regarding noise pollution cases in Zone 5

Ref - DGP/24/34/354/2025 Date 21/07/2025.

Respected Sir,

With reference to above mentioned subject, total 44 cases of noise pollution were reported during Ganesh Festival in Zone 5 .

A copy of the said reports were sent by the concern police station to the Maharashtra State Noise Pollution Control Board Pune.

Show Cause Notices under Section 38 of the Maharashtra Police Act were served to the presidents of the concerned 44 mandals responsible for the said noise pollution. Till date out of 44 mandals 21 mandals submitted their written reply to this office, stating that such violations of the Noise Pollution Laws will not occur in the future by them and have requested that they may be pardoned for the first-time offence.

In this regard, detailed information is furnished as below:

Sr. No.	Police Station	Total Number of Notices under Section 38 of the Maharashtra Police Act served	Total Number of written replies received from mandals
1	Loni Kalbhor	27	13
2	Hadapsar	07	05
3	Kalepadal	10	03
<b>Total</b>		<b>44</b>	<b>21</b>

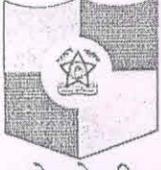
As per the Hon'ble Director General of Police circular (standard operating procedure) for taking action after violation of the Noise Pollution laws, we are taking further legal action in above mentioned cases.

submitted for your kind persual.

Yours Sincerely,



(Dr. Rajkumar Shinde)  
Dy. Commissioner of police,  
Zone -5. Pune Citv.



पुणे पोलीस

Tel.No.  
20-26684001

Government of Maharashtra, Police Department

Deputy Commissioner of Police, Zone 4, Pune city  
First Floor, Chandannagar Police Station, Somnath Nagar Road Pune-14E-Mail-  
dcpzone4.pune@nic.in

O.W No. DCP/Zone-4/SB/Noise Pollution/ 11058/2025

Dt 5/11/2025

### Notice under Section 38 of the Maharashtra Police Act, 1951

In exercise of the powers conferred upon us under section 38 of the Maharashtra Police Act, 1951, I hereby direct you that this office has received a report regarding the legal action to be taken against your Mandal under the Noise Pollution Act for violating the noise limit set by the Hon'ble Supreme Court by using a DJ system during the Ganesh Visarjan procession within the limits of Chandannagar Police Station, Pune city.

However, as your Mandal violated the noise limit through the DJ system during the Ganesh Visarjan procession, provide a written explanation regarding why should a case not be registered against you under Section 15 of the Environment Protection Act, 1986, providing for imprisonment for up to 05 years and a fine of Rs. 1 lakh? You should appear before us within 7 days at the office of Deputy Commissioner of Police, Zone 4, Pune city, along with your detailed written statement, permission letter from the Board and the owner of the DJ system (name, address, mobile number and his license).

If you do not appear on the specified date and time, it will be assumed that you have nothing to say in the matter. It should be noted that a case will be registered against you under Section 136 of the Maharashtra Police Act and Section 15 of the Environment Protection Act 1986, with imprisonment up to 05 years and a fine of Rs. 1 lakh.

(Somay Munde) IPS

Deputy Commissioner of Police,  
Zone 4, Pune city

To,

Mandal Name – Akhil Ganeshnagar Mitra Mandal Ganeshnagar Vadgaonsheri Pune

Mandal Chairman – Kumar Rohidas Khese Res.47/3, Lane No.3 Ganeshnagar Vadgaonsheri

9822400759

Cc To –

Senior Police Inspector, Chandannagar Police Station Pune.

	 <p><b>Government of Maharashtra</b> Deputy Commissioner of Police Special Branch Pune 411001 con no. 020-262002206/26200202/26923669 Mail id - <a href="mailto:sbhbranch-pune@gov.in">sbhbranch-pune@gov.in</a></p>	
Outno/DCP/SB/H SEC/ 9656/2025		Date -24/11/2025

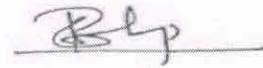
TO

Regional Officer,  
Maharashtra State Pollution Control Board, Pune City.

Subject:- Action taken on complaints regarding noise pollution during Ganesh Chaturthi, festivals in Pune city

As per the above subject, a total of 302 complaints of noise pollution were received in the police station/s within Pune city limits during the period of Ganeshotsav total of 298 notices have been issued by the Zonal Deputy Commissioner of Police from the office of Zone 1.2.3.4.5 under Section 38 of the Maharashtra Police Act, 1951. The information is attached police station wise.

Attch :- Information regarding the issuance of a notice regarding noise pollution complaints is attached.



(Dr. Sandeep Bhajibhakare)  
Deputy Commissioner of Police  
Pune city

**Name of the constituent office: Police Commissionerate Pune  
City**

The details of the proposal sent regarding complaints regarding noise pollution during the Ganesh Chaturthi, festivals are as follows:

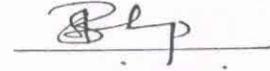
Sr. No.	Name of the component	Number of proposals sent to the Deputy Commissioner of Police Office, circle wise	Number of notices issued under Section 38 of Maharashtra Police Act
1	Samarth	---	---
2	Faraskhana	---	---
3	Khadak	67	67
4	Deccan	---	---
5	Shivajinagar	02	02
6	Vishrambaug	---	---
	<b>Zone -1</b>	<b>69</b>	<b>69</b>
7	Swargate	---	--
8	Sahkarnagar	05	05
9	Bhartividyaapeeth	10	10
10	Ambegaon	---	---
11	Lashkar	11	11
12	Bandgarden	01	01
13	Koregaonpark	---	---
	<b>Zone -2</b>	<b>27</b>	<b>27</b>
14	Kothrud	41	41
15	Warje	---	---
16	Uttamnagar	07	07
17	Parvati	23	23

18	Alankar	---	---
19	Sinhgadroad	17	17
20	Nandedcity	20	20
	<b>Zone -3</b>	<b>108</b>	<b>108</b>
21	Khadki	07	07
22	Vishrantwadi	11	11
23	Chatturshrungi	06	06
24	Baner	---	---
25	Yerwada	06	06
26	Vimantal	04	04
27	Chandannagar	08	08
28	Kharadi	03	03
29	Lonikand	04	04
30	Wagholi	05	05
	<b>Zone -4</b>	<b>54</b>	<b>54</b>
31	Hadapsar	07	07
32	Fursungi	---	---
33	Kalepadal	10	10
34	Mundhwa	---	---
35	Marketyard	---	---
36	Bibewadi	---	---
37	Wanavdi	---	---
38	Kondhwa	---	---
39	Lonikalbhor	27	27
	<b>Zone -5</b>	<b>44</b>	<b>44</b>
	<b>Total</b>	<b>302</b>	<b>302</b>

**Total 302 Complianints Regarding Noise Pollution have been sent to the Deputy Commissioner's office in the pune city police unit.**

## **Commissioner Of Police Pune City Noise Pollution Proposal Qty**

<b>No.</b>	<b>Zone</b>	<b>Noise Pollution Proposal Qty</b>	<b>Total Notice</b>
<b>1</b>	<b>Zone - 1</b>	<b>69</b>	<b>69</b>
<b>2</b>	<b>Zone - 2</b>	<b>27</b>	<b>27</b>
<b>3</b>	<b>Zone - 3</b>	<b>108</b>	<b>108</b>
<b>4</b>	<b>Zone - 4</b>	<b>54</b>	<b>54</b>
<b>5</b>	<b>Zone - 5</b>	<b>44</b>	<b>44</b>
	<b>Total</b>	<b>302</b>	<b>302</b>



**(Dr. Sandeep Bhajibhakare)**  
Deputy Commissinor of Police  
Special Branch, Pune City

1092

	<p style="text-align: center;"> <b>Government of maharashtra</b> Deputy Commissioner of Police Special Branch Pune411001 <b>con no.</b> ०२०-२६२०८२८६/२६२०८२०२/२६१२३६६७ <b>Mail id -</b> <a href="mailto:sbhbranch-pune@gov.in">sbhbranch-pune@gov.in</a></p>	
J.K./Poni Administration/1015/2025 Control Room, Shivajinagar, Pune City		Dated 26 Nov.2025

TO

Mr. Po Deputy Commissioner So,  
Special Branch  
Pune city  
Courtesy to him

Subject: Regarding complaint calls received on Dial 112 regarding noise pollution during the Ganpati festival in the year 2025

Sir,

In accordance with the above subject, it is hereby submitted that in the year 2025, during the period from 27/08/2025 to 06/09/2025, a total of 3458 noise pollution complaint calls have been received on Dial 112 Pune city during the Ganpati festival.

However, in this way, the complaint calls are received at Pune Control SM Dial 112. are

Hon. to be submitted,  
Vendo (Vijay Singh Ghadge)  
Police Sub-Inspector and  
Dial 112 Nodal Officer

Control Room, Pune City.

1093

	 <p><b>Government of Maharashtra</b> Deputy Commissioner of Police Special Branch Pune411001 con no .०२०-२६२०८२८६/२६२०८२०२/२६१२३६६७ Mail id - <a href="mailto:sbhbranch-pune@gov.in">sbhbranch-pune@gov.in</a></p>	
Outno/DCP/SB/H SEC/	/2025	Date -24/11/2025

TO

Hon. Deputy Commissioner, Special Branch,  
Pune city,  
Congratulations to him

Subject:- Regarding complaints received regarding noise pollution during the Ganpati festival in the year 2025.

Sir,

In accordance with the above subject, it is hereby submitted that during the Ganpati festival in the year 2025, 150 complaints were received on WhatsApp in Pune city between August 27 and September 6.

However, such complaints have been received on the Pune Control Room WhatsApp number.

Hon. Sa. to be

Date- 26/11/2025

Police Inspector Control Room, Pune City